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Goa Panchayat And Zilla Panchayat (Election Procedure) (First Amendment) Rules, 1999

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Goa Panchayat And Zilla Panchayat (Election Procedure) (First Amendment) Rules, 1999

1. Short title and commencement :-

- (1) These rules may be called the Goa Panchayat and Zilla Panchayat (Election Procedure) (First Amendment) Rules, 1999.
- (2) They shall come into force at once.

2. Application of certain rules to Taluka Panchayat :-

All the rules and forms applicable to the elections of the Zilla Panchayat contained in the Goa Panchayat and Zilla Panchayat (Election Procedure) Rules, 1996 (hereinafter called the principal "Rules"), shall be applicable to the elections of the Taluka Panchayat and the words "Zilla Panchayat" wherever appearing in the said rules, shall be construed as reference to "Taluka Panchayat".

3. Amendment of rule 10 :-

In rule 10 of the principal Rules, in sub-rule (3), for the words "fifteen days", the words "seven days" shall be substituted.